



2025:DHC:1832-DB



\$~44

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 3445/2025

INSP GD GHAYWAT MANGESH GOVINDPetitioner

Through: Mr. Abhay Kumar Bhargava,
Mr. Satyaarth Sinha, Ms. Khushi and Mr.
Rahul Kumar, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Ms. Theepa Murugesan, CGSC
with Ms. Archana Surve, GP for UOI with
Mr. Ajay Pal, Law Officer, CRPF

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

20.03.2025

%

C. HARI SHANKAR, J.

1. At the very outset, Ms. Theepa Murugesan, learned CGSC appearing for the respondents submits that the respondents have taken a decision to consider the case of the petitioner independent of Clause 2(v) of the Summer Chain Transfer Guidelines dated 25 October 2023 issued by the Directorate General, Central Reserve Police Force.

2. In that view of the matter, Mr. Abhay Kumar Bhargava, who appears for the petitioner and submits that his client's grievance in the writ petition stand assuaged.



2025:DHC:1832-DB



3. Let a decision in the aforesaid regard be taken within four weeks.

4. The writ petition is disposed of.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

MARCH 20, 2025/aky

Click here to check corrigendum, if any